

### Royalty on Coal

\*399. SHRI HANSRAJ AHIR : Will the Minister of COAL be pleased to state :

(a) the rate of royalty, being paid by Coal India Limited to the coal producing State Governments;

(b) whether the Union Government are considering, to increase the rate of royalty share of the State Governments;

(c) if so, the extent of increase likely to be made; and

(d) the details of the royalty paid to the Government of Maharashtra during 1995-96 ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) The rates of royalty on coal being paid by the Coal India Limited to the coal producing State Governments are given attached statement.

(b) and (c) The entire royalty on coal collected by the coal companies is paid to the concerned coal producing State Governments. The rates of royalty are fixed by the Central Government in exercise of power provided in section 9 of the Mines and Minerals (Regulation & Development) Act, 1957. The rates were last revised on 11.10.1994. In terms of the proviso to section 9(3) of the MMRD Act, 1957, the rates of royalty cannot be enhanced more than once during any period of three years. Therefore, the next revision of the rates of royalty on coal will be due after 11.10.1997. A Study Group has been constituted on 28.1.1997 to go into all aspects of the revision of the royalty rates and to submit its report within a period of three months. The extent of revision in the royalty rates will be known after the Government takes a decision taking into account the recommendations of the 1997 Study Group.

(d) An amount of Rs. 217.90 crores has been paid to the Government of Maharashtra as royalty on coal during 1995-96.

#### Statement

(A) *Rates of Royalty on coal produced in all States and Union Territories except the States of West Bengal and Meghalaya.*

(i) Group I Coals

(a) Coking Coal	One hundred and ninety
Steel Grade-I	five rupees only per
Steel Grade-II	tonne.
Washery Grade-I	

(b) Hand picked coal	One hundred and fifty
produced in the State	rupees only per tonne.
of Arunachal Pradesh,	
Assam and Nagaland.	

(ii) Group II Coals

(a) Coking Coal Washery	One hundred and thirty
Grade-II	five rupees only per
Coking Coal Washery	tonne.
Grade-III	

(b) Semi-Coking Coal	
Grade-I	
Semi-Coking Coal	
Grade-II	

(c) Non-Coking Coal	
Grade-A	
Non-Coking Coal	
Grade-B	

(d) Ungraded run of Mine	One hundred and twenty
Coal produced in the	rupees only per tonne.
State of Arunachal	
Pradesh, Assam and	
Nagaland.	

III. Group III Coals :

(a) Coking Coal Washery	Ninety five rupees only
Grade-IV	per tonne.
(b) Non-Coking Coal	
Grade-C	

IV. Group-IV Coals :

(a) Non-Coking Coal	Seventy rupees only
Grade-D	per tonne.
(b) Non-Coking Coal	
Grade-E	

V. Group-V Coals :

(a) Non-Coking Coal	Fifty rupees only
Grade-F	per tonne.
(b) Non-Coking Coal	
Grade-G	
Lignite :	Two rupees fifty paise only per tonne.

VI. Group-VI Coals :

Coal produced in the State	Seventy five rupees only
of Andhra Pradesh.	per tonne.

(B) Rate of Royalty on coal produced in the State of West Bengal and Meghalaya.

- (i) Group I Coals
- (a) Coking Coal Steel Grade-I Seven rupees only per tonne.  
Steel Grade-II  
Washery Grade-I
- (b) Hand picked coal produced in the State of Meghalaya One hundred fifty rupees only per tonne.
- (ii) Group II Coals
- (a) Coking Coal Washery Grade-II Six rupees and fifty paise only per tonne.  
Coking Coal Washery Grade-III
- (b) Semi-Coking Coal Grade-I Six rupees and fifty paise only per tonne.  
Semi-Coking Coal Grade-II
- (c) Non-Coking Coal Grade-A Six rupees and fifty paise only per tonne.  
Non-Coking Coal Grade-B
- (d) Ungraded run of Mine Coal produced in the State of Meghalaya. One hundred and twenty rupees only per tonne.
- III. Group III Coals :
- (a) Coking Coal Washery Grade-IV Five rupees and fifty paise only per tonne.
- (b) Non-Coking Coal Grade-C
- IV. Group-IV Coals :
- (a) Non-Coking Coal Grade-D Four rupees and thirty paise only per tonne.
- (b) Non-Coking Coal Grade-E
- V. Group-V Coals :
- (a) Non-Coking Coal Grade-F Two rupees and fifty paise only per tonne.
- (b) Non-Coking Coal Grade-G

**Exports of Drugs and Pharmaceuticals**

\*400. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of COMMERCE be pleased to state :

(a) the total quantity of drugs and pharmaceuticals exported and foreign exchange earned therefrom during 1995-96, country-wise; and

(b) the steps taken by the Government to boost the export of drugs and pharmaceuticals ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) Export performance for drugs and pharmaceuticals sector is monitored in value terms and the total value of export during 1995-96 is Rs. 3366.17 crores. Country-wise details of exports are annexed.

(b) A number of schemes are available under the Exim Policy of the Government for promotion of exports including that of drugs and pharmaceuticals. These schemes inter alia include Export Promotion Capital Goods Scheme (EPCG), Duty exemption Scheme, Export Oriented Units/Export Processing Zone Scheme and Deemed Export Scheme. Besides these schemes, Government also extends Market Development Assistance, promotes participation in trade fairs abroad, facilitates visits of trade delegations and dissemination of commercial information for promoting exports.

**Statement**

*Country-wise details of Export of Drugs and Pharmaceuticals during 1995-96*

Sl. No.	Country	Value
1.	Afghanistan	5.04
2.	Albania	1.75
3.	Algeria	2.74
4.	Ameri Samoa	1.07
5.	Angola	0.40
6.	Antigua	0.0006
7.	Argentina	4.85
8.	Armenia	0.0095
9.	Australia	14.39
10.	Austria	1.36
11.	Azerbaijan	0.56
12.	Bahamas	0.01